\*204. [The Question (Shri Barjinder Singh Hamdard) was absent. For answer, Vide col. 33 infra]

\*205. [The Question (Shrimati Chandresh Kumari) was absent. For inswer, Vide col. 35 infra]

Small and Medium Town Development Scheme in Gujarat

\*206. SHRI PRAFULL GORADIA: Will the MINISTER OF URBAN AFFAIRS AND EMPLOYMENT be pleased to state:

- (a) the details of the Notified Area Committee and Municipalities in Gujarat included for all round development under the Small and Medium town Development Scheme so far alongwith the funds provided; and
- (b) the details of the small and medium towns in scheduled area of Gujarat included and those yet to be included under the Small and Medium Town Development Scheme?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) and (b) A statement is laid on the Table of Sabha.

## Statement

- (a) The Ceatrally sponsored scheme of Integrated Development of Small and Medium Towns (IDSMT) has been in operation in Gujarat State since 1979-80. Since the inception of the scheme 53 towns have been covered and central assistance amounting to Rs. 2054.04 lakh has been released. The townwise details are given in the statement (See below)
- (b) During 1995-96, the Government of Gujarat had submitted a priority list of 11 towns out of which 10 towns have already been covered. Dakor town which was recommended in principle for central assistance under IDSMT Scheme by the State Level Sanctioning Committee is yet

to be covered, as the priority in releasing Central share is being accorded to ongoing projects.

The IDSMT Scheme guidelines provide that small and medium towns having potential for development as regional centres of economic growth and employment are eligible for funding under IDSMT and there is no specific provision in the Scheme guidelines for covering towns in Scheduled Areas.

## Statement-I

Central Assistance Released under IDSMT
Scheme in Gujarat State
(From 1979-80 to Till 30th November,
1998)

(Rupees in Lakhs)

S. No.	Town	Total CA Released
	6th Plan	
1.	Anand	40.00
2.	Patan North	39.76
3.	Porbandar	28.37
4.	Valsad	41.74
5.	Varaval Pattan	24.50
6.	Palanpur	40.00
7.	Ankleshwar	38.34
8.	Dahod	39.95
9.	Mehamadabad	26.25
10.	Godhra	40.00
11.	Bhuj	30.00
12.	Amreli	40.00
13.	Mehasana	36.02
14.	Khambhatt	44.25
15.	Kalol Saij	40.00
	Sanand	8.00
17.	Dehgam	19.50
	TOTAL	576.68

39. Dhoraii

40. Petlad

41. Padra

43. Sabhoi

44. Bayla.

42. Savarkundla

to	Questions	

28

45.	Modasa	30.00
46.	Idar	40.00
47.	Anand	140.00
48.	Bardoli	30.00
49.	Jamnagar	90.00
<b>5</b> 0.	Bavnagar	90.00
51.	Dwarka	30.00
	TOTAL	870.24
	1997-98	
52.	Ambaji	13.50
53.	Mandvi	28.50
	TOTAL	42.00
	GRAND TOTAL	2054.04 Lakhs

SHRI PRAFULL GORADIA: Sir, I am grateful to the Minister for having given all the details. Would the Minister kindly oblige by stating the number of houses that have been built and whether they are surviving because there is an impression that some of these houses are falling down.

SHRI BANDARU DATTATREYA: Sir, this question is about IDSMT scheme in Gujarat. We have not mentioned about the number of houses. The question is about integrated development of small and medium towns. We have given guidelines for this prupose. As far as the specific question of the hon. Member about scheduled area in Gujarat is concerned, I have mentioned it in the reply. As regards the position of houses, it is not clear.

SHRI PRAFULL GORADIA: Sir, my second supplementary is about the quality of work done. Is there any facility to monitor the quality of infrastructure that has been laid since the hon. Minister has stated that it is a total development and not the number of houses?

7.00

15.50

36.00

17.00

13.50

60.00

30

SHRI BANDARU DATTATREYA: Sir, this scheme is applicable to towns and cities. Identification of towns is left to the State Governments and Union Territories, and even the implementing agency is with the State Governments. There is no implementing agency with us.

(श्रीपती) उर्पिला चिमनभाई पटेलः सभापति महोदय, मैं आपके माध्यम से मंत्री जी से यह पूछना चाहंगी कि यहां यह एद्थ प्लान का जिक्र किया गया है, तो नाइन्थ प्लान में कौन कौन सी सिटीज को इन्कल्युड किया जाएगा? दूसरी बात, यह जानना चाहंगी, कि जो अभी आपने बताया कि स्टेट गवर्नमेंट जो नाम देती है वही फाइनल क्राइटेरिया होता है और इंपीलीमेंटेशन स्टेट गवर्नमेंट करती है, लेकिन पैसे तो केन्द्र सरकार देती है तो स्टेट गवर्नमैंट उनका यटिलाइजेशन कैसे करती है. परा करती है या नहीं करती. इसकी कोई मोनेटरिंग की सिस्टम हमने डेवलप की है?

श्री बंडारू दत्तात्रेय: सर. मोनेटरिंग सिस्टम डेवलप किया है। जो राशि उनको देते हैं. We have the and Country Planning. Organisation. Our Special Secretary goes to the States and reviews the position with the State Government officials. Even the concerned Minister goes to the State Capital and takes review meetings. Wherever there are lapses, we will try to rectify it. Such cases are there even in

डा॰ (श्रीमती) उर्पिला चिमनभाई पटेल: नाइन्थ प्लान में कितने टाऊन्स लिए जाएंगे? इसका कोई जवाब नहीं आया।

श्री टी.एन. चतुर्वेदी: सर, यह दसरा सप्लीमेंटरी हो

डा॰ (श्रीमती) उर्मिला चिमनधाई पटेलः नहीं नहीं, सप्लोमेंटरी नहीं है। ए और बी पार्ट हैं मेरे पहले ही सवाल के। पहले सवाल का जवाब नहीं आया, इसलिए प्रश्न कर रही हं।

श्री बंडारु दत्तात्रेयः नाइन्थ प्लान में गुजरात में एक डेकोर टाउन है, उस डेकोर टाउन के लिए प्रपोज किया गया है।

MR. CHAIRMAN: Before I take up the next Question, I would like to bring

to the notice of the hon. Ministers an observation made by the then Chairman on 19th December, 1996. I want to make a request to the Ministers so that they could instruct their Ministries and Departments to see that cyclostyling of answers is done more distinctly. I do not know whether Members can read them. I found it very difficult to read today. I had to take a microscope. So, the main thing is, the Ministry of Parliamnetary Affairs and other ministries should see to it that proper cyclostyling is done. You see, the whole Questions no. 201, pertaining to the Urban Development, is not readable. How can the Members read and put quetions? I would like the Parliamentary Affairs Ministry to take up this matter with the Ministries so that this lacuna is removed and proper cyclostyling is done. We now have enough technology to get replies typed properly.

Now, Question No. 207

\*207. [The Question (Dr. B.B. Dutta) was absent for answer, vide col. 36 infra]

Central Share for Kirtads

\*208. SHRI J. CHITHARANJAN: SHRI S. RAMACHANDRAN PILLAI:

Will the Minister of SOCIAL JUS-AND EMPOWERMENT be TICE pleased to state:

- (a) whether the Kerala Government has requested the Union Government for release of Central share for the Kerala Institute for Research Training and Development Studies of Scheduled Castes, Scheduled Tribes (KIRTADS) for 1997-98 and for the release of the accumulated arrears due from Government in that respect since 1991-92 amounting to Rs. 11.97 lakhs; and
- (b) if so, the details there of and the action taken thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SMT. MANE KA GANDHI): (a) Yes, Sir.